Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Dated : 4th January , 2011

Present: Hon'ble Mr. Rakesh Nath, Technical Member
Hon'ble Mr. Justice P.S. Datta Judicial Member

Appeal 90 of 2010

Maharashtra State Electricity Distribution Co. Ltd. … Appellant(s)

Versus

M.E.R.C. ….Respondent(s)

Counsel for the Appellant(s): Mr. Devadatt, Mr. Abhisekh Mitra

Counsel for the Respondent(s): Mr. Prasanjit Keswani for R -2

ORDER

The learned Counsel for the Appellant stated that the concept of deemed billing date as the 30 days from the JMR a decided by the State Commission in the Impugned Order is not applicable in this particular case as, the Respondent -2 had actually raised the bill. This has not been disputed by the Respondent.

In view of the stand taken by Respondent -2 and the submission made by Appellant , nothing survives in this Appeal and accordingly the Appeal is disposed of. No order as to cost.

(Justice P.S. Datta)
Judicial Member

((Rakesh Nath)
Technical Member

PK/KS